

The stocks of MS/SKO/HSD in the country as on the 1st of May, June and July, 1997 are given below :-

(Figs. in TMT)

	1.5.97	1.6.97	1.7.97
MS	321.7	300.7	277.9
SKO	719.3	667.9	573.3
HSD	1744.3	1576.0	1694.5

(b) and (c) The stock of MS/SKO/HSD as on the 1st of May, June and July, 1998 are given below :

(Figs. in TMT)

	1.5.98	1.6.98	1.7.98
MS	373.6	365.2	391.3
SKO	706.9	566.2	614.2
HSD	2116.2	1934.7	1597.7

(d) Does not arise.

#### Declaration of Assets

6059. DR. Y.S. RAJA SEKARA REDDY :  
DR. CHINTA MOHAN :  
PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn towards the news item under the caption Ministers to declare the Assets published in the *Hindustan* dated March 23, 1998;

(b) if so, whether the Government had taken the decision that all the Union Minister including their family members would declare their assets;

(c) if so, the reasons for taking such a decision and whether the said decision has been implemented;

(d) if so, the date on which the declaration were made; and

(e) if not, the time by which the Union Minister are likely to declare their assets?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) to (e) At a meeting held on 22.3.1998, the Union Cabinet had decided that Members of Union

Council of Ministers should declare their assets and liabilities, including those of the members of their families, to the Prime Minister within the next 90 days for being made public. This decision of the Cabinet was formally conveyed to all Union Ministers by the Cabinet Secretary. The Statement of assets and liabilities has so far been received from 18 Union Ministers.

#### Ban on Movement of Foodgrains

6060. SHRI PRABHU DAYAL KATHERIA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government propose to remove the restrictions on inter-State movement of foodgrains;

(b) if so, the details thereof; and

(c) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) According to the present policy of the Central Government, the entire country is treated as a single food zone for inter-State and intra-State movement of foodgrains (wheat, paddy, levy-free rice, coarsegrains and pulses). On 26.3.93, all the State Governments/Union Territory Administrations were informed of this national policy of treating the entire country as a single zone. They were requested to ensure that there were no impediments in the movement of foodgrains. They were also advised to remove statutory restrictive provisions which may be impeding the inter-State and intra-State movement of foodgrains by sending formal proposals to Government of India for obtaining prior concurrence under the Essential Commodities Act, 1955. In response to this, all the States/UTs except the Governments of Andhra Pradesh, Jammu & Kashmir and West Bengal have removed all movement restrictions on foodgrains. These three States have retained certain restrictions on inter-State movement of rice/paddy in order to maximise procurement or to prevent smuggling across the international borders.

(c) Does not arise.

[Translation]

#### Rake Points

6061. SHRI KANTILAL BHURIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of rake points in the country